

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
AHMEDABAD BENCH

6

O.A. No. 36 OF 1991  
~~TXXXXXX~~

DATE OF DECISION ~~XX~~ 16.06.1992.

Smt. Jayalaxmi R. Pillai Petitioner

Shri M.R. Shukla Advocate for the Petitioner(s)

Versus

Union of India and ors. Respondent

Shri Akil Kureishi Advocate for the Respondent(s)

CORAM :

The Hon'ble Mr. Justice D.L. Mehta : Vice Chairman

The Hon'ble Mr.

- 1. Whether Reporters of local papers may be allowed to see the Judgement ?
- 2. To be referred to the Reporter or not ?
- 3. Whether their Lordships wish to see the fair copy of the Judgement ?
- 4. Whether it needs to be circulated to other Benches of the Tribunal ?

1

Smt. Jayalaxmi R.Pillai,  
A/15,Matrusmriti Society,  
Near Utkarsh Vidyalaya,  
BARODA - 390 015.

...Applicant.

( Advocate : Mr.N.R.Shukla )

Versus

1. The Union of India,  
notice to be served through  
the Secretary,  
Ministry of Finance,  
Dept.of Revenue,  
North Block,  
NEW DELHI.
2. Shri J.N.Nigam,  
or his successor in office,  
Collector,  
(Cadre Controlling Authority),  
Customs and Central Excise,  
Central Excise Building,  
1st Floor, Near Gujarat Electricity  
Board's office,  
Race Course Circle,  
BARODA - 390 007.
3. Shri Iype Mathew  
or his successor in office  
Additional Collector (P & V)  
Central Excise Building,  
First Floor,  
Near Gujarat Electricity Board's Office,  
Race Course, Circle,  
Baroda - 390 007.
4. The Collector,  
of Customs and Central Excise  
Central Point Building,  
RAJKOT. ...Respondents.

( Advocate : Mr.Akil Kureshi )

O R A L J U D G M E N T  
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Date : 16.6.1992.

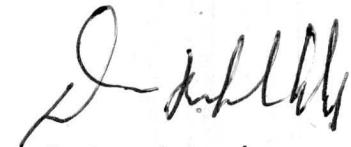
Per : Hon'ble Mr.Justice D.L.Mehta : Vice Chairman

*Mr. N.R. Shukla*  
Heard Mr.N.R.Shukla, and Mr.Akil Kureshi  
learned counsel for the applicant and the respondents.

It was pointed out that the petitioner  
and her husband both are posted at Surat.

Ordinarily the husband and wife should  
be posted at one place unless there are compelling ...3...

circumstances, compelling the Government not to follow this rule. The posting of the spouse at one place is necessary for the development of the children as well as for the proper and happy family life. The government has now taken the steps <sup>as far as</sup> in the matter and posted the couple at one place, ~~though~~ the petition does not survive. It is observed that as ~~the~~ a practice as far as practicable the government <sup>may</sup> consider the postings of such spouses in the light of the observations made in the preceding paragraphs. The petition is accordingly disposed of.



D.L. Mehta )  
Vice Chairman

AIT